

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:5518  
ANSWERED ON:29.08.2001  
AMENDMENT IN FOOD ADULTERATION BILL  
NARESH KUMAR PUGLIA;RAMSHETH THAKUR

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the State Government of Maharashtra has sought administrative approval of the Union Government for introducing a Prevention of Food Adulteration (Amendment) Bill in the State Legislature;
- (b) if so, the details thereof;
- (c) the decision of the Government thereto; and
- (d) the time by which approval is likely to be accorded?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA)

(a) to (d) : Prevention of Food Adulteration (Maharashtra Amendment) Bill, 1999 proposing amendments in certain provisions of the PFA Act, 1954 particularly in relation to sampling procedure and cognisance of offences, was received in the Ministry of Home Affairs from Government of Maharashtra in July, 1999, for obtaining the administrative approval of Government of India before its introduction in the State Legislature. Subsequently, a copy of the said Bill was sent by the Maharashtra Government to this Ministry also for getting it ratified by the Central Committee for Food Standards. Since the Ministry of Health and Family Welfare has been itself in the process of undertaking a through review of the various provisions of the Prevention of Food Adulteration Act, 1954 considering the Reports/Recommendations of various Committees and Organisations received in the Ministry on the subject, the Government of Maharashtra was apprised of the position accordingly through the Ministry of Home Affairs.